BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO.1328 OF 2024

IN THE MATTER OF: -

ALEEM **.... APPLICANT**

VERSUS

MoEF. & ORS **......RESPONDENTS**

INDEX

Sl. No.	Particulars	Pages
1.	Compliance affidavit on behalf of Uttar Pradesh Pollution Control Board.	
2	**ANNEXURE-1** Copy of the show cause notice	
3	**Annexure-2** Copy of the abovementioned letters	
4	**Annexure-3** True copy of letter Dated 30.12.2022	
6	**Annexure-4 & 5** True copy of the compliance report & Photographs	

NEW DELHI
DATED: 30 01.2024

(PRADEEP MISRA & DALEEP DHYANI)
Counsel for U.P. Pollution Control Board
138, New Lawyers Chamber,
Supreme Court of India,
New Delhi-110001
(M.) 9810252518
Email: pradeepmisra@yahoo.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

Original Application No. 1328 of 2024

NOTARY PUBLIC Smt. Mohan Singh Advocate & Notary Saharanpur (U.P.) Reg. No. Expiry on 12/8/27 GOVT. OF INDIA

NOTARIAL NOTARIAL

10 रु. COURT FEE Rs.10 भारत INDIA दस रुपये TEN RUPEES

IN THE MATTER OF:

Aleem ……Applicant

Versus

MoEF&CC & Ors. ……Respondent(s)

RESPONSE ON BEHALF OF THE RESPONDENT NO.-3 AND 4 IN COMPLIANCE TO THE ORDER DATED 03.12.2024 PASSED BY THE HON'BLE NATION GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

NOTARY PUBLIC Smt. Mohan Singh Advocate & Notary Saharanpur (U.P.) Reg. No.-0455/12 Expiry on 12/8/27 GOVT. OF INDIA

S.N 5016 27/1/25

I, Dr. Yogendra Kumar…., aged about 49…… years, S/o Shri Pyare Lal, presently posted as R.O….., Uttar Pradesh Pollution Control Board (hereinafter referred to as "UPPCB"), Saharanpur do hereby solemnly affirm and state on oath as under:

1. That in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.

2. That it is most respectfully submitted that according to the Memo of Parties the UPPCB through its Chairman and Regional Officer,

Saharanpur are respectively being impleaded as Respondent No.-3 and 4 in the present Original Application.

3. That further it is mentioned here that the present matter is filed before this Hon'ble Nation Green Tribunal, Principal Bench, New Delhi (hereinafter referred to as "Hon'ble Tribunal") regarding seeking the issuance of directions to respondent no.-3 and 4 to stop the operation of respondent no.-5 (M/s Ganga Brick Field) and to respondent no.-3 to issue direction for dismantling of the brick kiln of respondent no.-5 and imposing environmental compensation on respondent no.-5 (M/s Ganga Brick Field).

4. That after considering the grievance, this Hon'ble Tribunal vides its order dated 03.12.2024 has directed the respondents to file their response at least one week before the date of hearing fixed.

5. That it is pertinent to mention here that and inspection of the brick kiln in question has carried on 29.11.2023, pursuance to which a show cause notice was issued against the brick kiln vide letter no.-H04278/C-3/Air/762/Saharanpur/2023 dated 15.12.2023 by the UPPCB, which is currently effective. The reply to which has not been received till date. A copy of the Show Cause Notice is being annexed herewith as **Annexure-1**.

6. That in compliance to the order passed by this Hon'ble Tribunal and in pursuance to the Show Cause Notice, a joint committee

NOTARY PUBLIC
Brij Mohan Singh
Advocate & Notary
Saharanpur (U.P.)
Reg. No.-9455/12
Expiry on 12/9/27
GOVT. OF INDIA

comprising Sub Divisional Magistrate, Saharanpur, SHO Police, Saharanpur and UPPCB, Saharanpur has carried the inspection of the brick kiln in question i.e M/s Kisan Brick Field (previously known as Ganga Brick field) Village-Chaupur, Pargana-Muzaffarabad District-Saharanpur was carried on 06.12.2024 in presence of the owner of the brick kiln Shri Mursaleen and Shri Praveen Kumar, Munshi.

7. That the following facts were reflected at the time of inspection:

i. The brick kiln presently known as M/s Kisan Brick Field, previously M/s Ganga Bricks Field, Village-Chaupur, Pargana-Muzaffarabad, Saharanpur have conditional consent under Water Act, 1974 vide Reference No. 103456/ UPPCB/Saharanpur(UPPCBRO)/CTO/water/SAHARANPUR/2020 dated 17.09.2020 and vide Reference No. 103452/UPPCB/Saharanpur(UPPCBRO)/CTO/air/SAHARANPUR/2020 dated 17.09.2020 under Air Act, 1981 valid till 31.07.2023. A copy of the abovementioned letters are collectively being annexed herewith as **Annexure-2**.

ii. As per office records, the above brick kiln produces approximately 20,000 bricks per day. Soil, sand and water are mainly used as raw material.

iii. The brick kiln is of high draft nature. The chimney is

NOTARY PUBLIC Brij Mohan Singh Advocate & Notary Saharanpur (U.P.) Reg. No. 9455/12 Expiry on 12/9/27 GOVT. OF INDIA

installed in the middle of the brick kiln. The height of the chimney from the ground is approximately 30 meters. For collecting the sample of flue gas emission, provision of porthole, platform and ladder was not found installed on the chimney.

iv. Soil, sand and water are mainly used as raw material. Coal and wood approximately 4.0 tons per day will be used as fuel in the brick kiln. During inspection, no prohibited fuel was found at the kiln site.

v. Only domestic effluent is generated at the brick kiln site, which is disposed of through septic tank.

vi. During the inspection, the brick kiln representative informed that the kiln has been operating for about 01 month. The kiln is being operated by the brick kiln without obtaining consent from the State Board, which shows violation of environmental acts.

NOTARY PUBLIC
Brij Mohan Singh
Advocate & Notary
Saharanpur (U.P.)
Reg. No.-8455/12
Expiry on 12/8/27
GOVT. OF INDIA

8. That the joint committee report has been sent to the Head Office, UPPCB in pursuance of which, UPPCB has issued a closure order vide letter no. H21972/C-3/Vayu762/Saha/2024 dated 30.12.2024 and also imposed an Environment Compensation of Rs. 15,37,500/-. A copy of the letter dated 30.12.2024 is being annexed herewith as **Annexure-3**.

9. That further it is worthwhile to mention here that the abovementioned closure order has been comply by the committee constituted by the District Magistrate Saharanpur on 15.01.2025. A compliance report along with the photographs are respectively being annexed herewith **Annexure-4** and **Annexure-5**.

10. That the above response on behalf of the Uttar Pradesh Pollution Control Board is being submitted before Hon'ble Tribunal for kind perusal and consideration.

NOTARY PUBLIC
Brij Mohan Singh
Advocate & Notary
Saharanpur (U.P.)
Reg. No.-9455/12
Expiry on 12/9/27
GOVT. OF INDIA

DEPONENT

VERIFICATION:

Verified at Saharanpur on this 27th day of January, 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

DEPONENT

SWORN & VERIFIED
BEFORE ME
27 JAN 2025
Brij Mohan Singh
Advocate & Notary (Govt. of India)
Reg. No.-9455/12, Saharanpur (U.P.)

Identified By
पवन सिंह एडवोकेट
चैम्बर नं०–68
रजि० नं०–2403/95
कलैक्ट्रेट कोर्ट सहारनपुर
मो०–9319510560

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या: H04878/सी–3/वायु-762/सहारनपुर/2023 दिनांक: 15-12-2023

प्राप्त 745
दिनांक 19/12/23
पत्रावली संख्या G-11

सेवा में,

मै० गंगा ब्रिक फिल्ड,
ग्राम-चाउपुर, परगना मुजफ्फराबाद,
जनपद-सहारनपुर।

यह कि मै० गंगा ब्रिक फिल्ड, ग्राम-चाउपुर, परगना मुजफ्फराबाद, जनपद-सहारनपुर के द्वारा मिट्टी, पानी एवं कोयले का उपयोग कर ईंटो का उत्पादन करते हुए उपरोक्त वर्णित स्थल पर कार्यरत है जोकि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 40 के अन्तर्गत एक कम्पनी है।

यह कि मै० गंगा ब्रिक फिल्ड, ग्राम-चाउपुर, परगना मुजफ्फराबाद, जनपद-सहारनपुर का स्थल निरीक्षण क्षेत्रीय कार्यालय सहानरपुर दिनांक 29.11.2023 को किया गया निरीक्षण के समय ईंट भट्ठा परिसर में प्रतिबन्धित ईंधन के रुप में लकडी भण्डारित पायी गयी। उक्त के अतिरिक्त ईंट भट्ठा परिसर में कार्बन भण्डारित पाया गया। जोकि प्रतिबन्धित ईंधन है। जिसे ईंधन के रुप में प्रयोग किया जा रहा है। जिसके संबंध में जनशिकायत प्राप्त हुई है। ईंट भट्ठा में फ्लू गैस उत्सर्जन का नमूना एकत्र करने हेतु चिमनी पर बोर्ड मानको के अनुरुप, पोर्ट हॉल, प्लेटफार्म, व लैडर का निर्माण नही किया गया है।

यह कि उपरोक्त वर्णित तथ्यो के दृष्टिगत मै० गंगा ब्रिक फिल्ड, ग्राम-चाउपुर, परगना मुजफ्फराबाद, जनपद-सहारनपुर वायु प्रदूषण के कारण जनस्वास्थय पर संभावित दुष्प्रभाव को ध्यान में रखते हुए जन हित में एवं जनमानस को स्वस्थ पर्यावरण प्रदान करने के उद्देशय राज्य बोर्ड को यह आवश्यक प्रतीत हो रहा है कि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31 ए के अन्तर्गत निहित शक्तियो के अनुसरण मे ईंट भट्ठे के विरूद्ध निषेधात्मक कार्यवाही करते हुए ईट भट्ठे के संचालन को रोका जाये।

अतः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31 ए के अन्तर्गत राज्य बोर्ड को प्रदत शक्तियो के अधीन मै० गंगा ब्रिक फिल्ड, ग्राम-चाउपुर, परगना मुजफ्फराबाद, जनपद-सहारनपुर के विरुद्ध निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1- यह कि क्यो न मै० गंगा ब्रिक फिल्ड, ग्राम-चाउपुर, परगना मुजफ्फराबाद, जनपद-सहारनपुर की उत्पादन/संचालन प्रक्रिया को तत्काल प्रभाव से बन्द कर दी जाये।
2- यह कि क्यो न मै० गंगा ब्रिक फिल्ड, ग्राम-चाउपुर, परगना मुजफ्फराबाद, जनपद-सहारनपुर को मिलने वाली विद्युत आपूर्ति के विच्छेदन सहित अन्य सुविधाओ जैसे कोयले की आपूर्ति, खनन की अनुमति, पानी की आपूर्ति, जिला परिषद की अनुमति आदि को निरस्त कर बन्द कर देवें।

उपरोक्त के संबंध में अपना पूर्ण स्पष्टीकरण इस पत्र प्राप्त के 15 दिन के अन्दर प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशो की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका होगा।

ASO
Pl. inspect and report
Noted

मुख्य पर्यावरण अधिकारी वृत-3

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यावाही हेतु प्रेषित।

1- जिलाधिकारी, सहारनपुर।
2- प्रभारी अधिकारी खनन जनपद सहारनपुर।
3- अपर मुख्य अधिकारी, जिला पंचायत जनपद सहारनपुर।
4- मुख्य पर्यावरण अधिकारी डब्लू.एम.डी.-1/2, उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
5- क्षेत्रीय अधिकारी, उ.प्र. प्रदूषण नियंत्रण बोर्ड, सहानरपुर को इस निर्देश के साथ कि उपरोक्त आदेशो के अनुपालन के संबंध में ईंट भट्ठे का अद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रुप से प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी वृत-3

24-9-2024

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226010
दूरभाष : 0522-2720828, 2720831

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831

Annexure-02

U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 103452/UPPCB/Saharanpur(UPPCBRO)/CTO/air/SAHARANPUR/2020 **Dated : 17/09/2020**

To ,

Shri MURAD ALAM
M/s GANGA BRICKS FIELD
VILLAGE CHAUPUR, MUZAFFARABAD, TEHSIL BEHAT, DISTRICT SAHARANPUR,247129
SAHARANPUR

Sub : **Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. GANGA BRICKS FIELD**

Reference Application No. 9478092 Dated : 17/09/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s GANGA BRICKS FIELD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions
2. This consent is valid for the period from 01/01/2021 to 31/07/2023 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

SHIV RAM MAURYA
Digitally signed by SHIV RAM MAURYA
Date: 2020.09.17 13:37:50 +05'30'

Regional Officer
Saharanpur

Enclosed : As above (condition of consent):

Copy to:

Regional Officer
Saharanpur

U.P. Pollution Control Board

Dated : 17/09/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of 20000 BRICKS/DAY.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	Bricks Kiln	Wood and Coal	01	Particulate Matter	30 meter

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	01	Particulate Matter	As per EPA norms

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

SHIV RAM MAURYA Digitally signed by SHIV RAM MAURYA Date: 2020.09.17 13:38:02 +05'30'

Specific Conditions:

Strict compliance of points as described below are to be ensured and the compliance report should be submitted within a month.
1.Ambient air quality and process emission monitoring report should be submitted within a month time.
2.Air pollution control device Such as "Gravitational settling chamber" should be installed operated and maintained in such a way that quality of air pollutants must be well within Board norms.
3.The industry should ensure to submit design of APCS, layout and efficiency details.
4.The plant should be operated in such a way that ambient air quality must be well within norms.
5.This consent is valid only for Present existing production capacity as per application form.
6.Unit is directed to submit the audited balance sheet of assessment year 2019-20 or C.A. certificate of total investment (Net fixed assets+ current asset- current liabilities) regarding verification of consent processing fee. In the absence of audited balance sheet, investment shall be considered between Rs. 10 Lac to 50 Lac & accordingly consent processing fee will be charged.
7.Fly ash should be disposed of in such way that environment and health of people should not be adverts affected.
8.The Brick Kiln should submit the license from Jila Panchayat and follow the license condition.
9.If any complaints regarding pollution against the brick kiln is found to Board. The consent order may be revoked.
10.The brick kiln should installed water sprinkler for suppression of dust during loading and unloading of the brick.
11.Unit is directed to use Coal pieces maximum up to 20mm size to minimize air pollution.
12.This consent order is not valid for "fruit-belt "area.
13.The brick work/tile lining should be adopted around the brick kiln to prevent dust emission.
14.The brick kiln will follow the order of Honorable National Green Tribunal, New Delhi in O.A. No. 288/2013 & O.A. No. 718/2017 and Hon'ble High Court order given time to time.
15.The brick kiln will follow the order of Honorable Supreme Court / National Green Tribunal/ High Court order given time to time.
16.The brick kiln should comply the all condition imposed by District /State Level Environment Impact Assessment Authority in E.C. before operating the Brick Kiln.
17.The consent for brick kiln will be valid up to the period of E.C. for mining of clay.
18.In compliance of the directions issued by the Central Pollution Control Board letter No 4877/4911 dated 27.06.2017 following instructions are given:-
(j)The brick kiln must be submitted a proposal for converting the kiln in zig zag brick setting and operated on induced draft, instead of natural draft (Rectangular and zig zag brick setting).
(k)Moving area around brick kiln should be pakka, so that dust (fugitive emission) should be controlled.
(l)Dust (Rabish) should be cleaned around brick kiln and not to be collected at one point.
19.Spent organic, solvent oily residue pet coke, filter press cake (hazardous waste) and other waste such as plastic rubber, leather shall not be used as fuel in the brick kiln.
20.A green belt of 20 meter width or 33% of total area (whichever is less) should be developed around the brick kiln premises.
21.This consent will be valid for induced draft kiln (Rectangular and zig zag brick setting). So the brick kiln should be converted in due course of time.
22.Proper record regarding water consumption for suppression of dust around the Brick Kiln should be maintained by the unit.
23.This consent is issued purely from environmental angle and the Board will not be responsible for any claim, counter claim, ownership, partnership, land dispute etc of the unit.
24.At least 20% bio fuel such as bio brackets must be used in your brick kiln as per availability.
25.Brick Kiln submits the certificate regarding establishment of Gravitational settling chamber within 03 month from approved agency.
26.U.P. Pollution Control Board reserves its right to alter, add to delete any condition depending on the circumstance.
27.Brick Kiln is directed to submit N.O.C from Central Ground Water Authority for the abstraction of ground water within six month from date of this consent order, after that this consent has been deemed cancelled.
28.This consent can be revoked if a Public Grievance is received and confirmed against the Brick Kiln.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

SHIV RAM MAURYA Digitally signed by SHIV RAM MAURYA Date: 2020.09.17 13:38:14 +05'30'

U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 103456/UPPCB/Saharanpur(UPPCBRO)/CTO/water/SAHARANPUR/2020 **Dated : 17/09/2020**

To ,

Shri MURAD ALAM
M/s GANGA BRICKS FIELD
VILLAGE CHAUPUR, MUZAFFARABAD, TEHSIL BEHAT, DISTRICT
SAHARANPUR,247129
SAHARANPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. GANGA BRICKS FIELD

Reference Application No :9478781 **Dated :17/09/2020**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. GANGA BRICKS FIELD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 08/09/2020 to 31/07/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

SHIV RAM MAURYA Digitally signed by SHIV RAM MAURYA Date: 2020.09.17 13:38:39 +05'30'

Regional Officer
Saharanpur

Enclosed : As above
(condition of consent):

Copy to:

Regional Officer
Saharanpur

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.GANGA BRICKS FIELD vide

Consent Order No. 9478781/ Water Dated : 17/09/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of 20000 BRICKS/DAY.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	0.5	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	BOD	As per EPA norms
2	COD	As per EPA norms
3	Total Suspended Solids	As per EPA norms

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

SHIV RAM MAURYA

Digitally signed by SHIV RAM MAURYA
Date: 2020.09.17 13:38:50 +05'30'

Strict compliance of points as described below are to be ensured and the compliance report should be submitted within a month.
1.Ambient air quality and process emission monitoring report should be submitted within a month time.
2.Air pollution control device Such as "Gravitational settling chamber" should be installed operated and maintained in such a way that quality of air pollutants must be well within Board norms.
3.The industry should ensure to submit design of APCS, layout and efficiency details.
4.The plant should be operated in such a way that ambient air quality must be well within norms.
5.This consent is valid only for Present existing production capacity as per application form.
6.Unit is directed to submit the audited balance sheet of assessment year 2019-20 or C.A. certificate of total investment (Net fixed assets+ current asset- current liabilities) regarding verification of consent processing fee. In the absence of audited balance sheet, investment shall be considered between Rs. 10 Lac to 50 Lac & accordingly consent processing fee will be charged.
7.Fly ash should be disposed of in such way that environment and health of people should not be adverts affected.
8.The Brick Kiln should submit the license from Jila Panchayat and follow the license condition.
9.If any complaints regarding pollution against the brick kiln is found to Board. The consent order may be revoked.
10.The brick kiln should installed water sprinkler for suppression of dust during loading and unloading of the brick.
11.Unit is directed to use Coal pieces maximum up to 20mm size to minimize air pollution.
12.This consent order is not valid for "fruit-belt "area.
13.The brick work/tile lining should be adopted around the brick kiln to prevent dust emission.
14.The brick kiln will follow the order of Honorable National Green Tribunal, New Delhi in O.A. No. 288/2013 & O.A. No. 718/2017 and Hon'ble High Court order given time to time.
15.The brick kiln will follow the order of Honorable Supreme Court / National Green Tribunal/ High Court order given time to time.
16.The brick kiln should comply the all condition imposed by District /State Level Environment Impact Assessment Authority in E.C. before operating the Brick Kiln.
17.The consent for brick kiln will be valid up to the period of E.C. for mining of clay.
18.In compliance of the directions issued by the Central Pollution Control Board letter No 4877/4911 dated 27.06.2017 following instructions are given:-
(j)The brick kiln must be submitted a proposal for converting the kiln in zig zag brick setting and operated on induced draft, instead of natural draft (Rectangular and zig zag brick setting).
(k)Moving area around brick kiln should be pakka, so that dust (fugitive emission) should be controlled.
(l)Dust (Rabish) should be cleaned around brick kiln and not to be collected at one point.
19.Spent organic, solvent oily residue pet coke, filter press cake (hazardous waste) and other waste such as plastic rubber, leather shall not be used as fuel in the brick kiln.
20.A green belt of 20 meter width or 33% of total area (whichever is less) should be developed around the brick kiln premises.
21.This consent will be valid for induced draft kiln (Rectangular and zig zag brick setting). So the brick kiln should be converted in due course of time.
22.Proper record regarding water consumption for suppression of dust around the Brick Kiln should be maintained by the unit.
23.This consent is issued purely from environmental angle and the Board will not be responsible for any claim, counter claim, ownership, partnership, land dispute etc of the unit.
24.At least 20% bio fuel such as bio brackets must be used in your brick kiln as per availability.
25.Brick Kiln submits the certificate regarding establishment of Gravitational settling chamber within 03 month from approved agency.
26.U.P. Pollution Control Board reserves its right to alter, add to delete any condition depending on the circumstance.
27.Brick Kiln is directed to submit N.O.C from Central Ground Water Authority for the abstraction of ground water within six month from date of this consent order, after that this consent has been deemed cancelled.
28.This consent can be revoked if a Public Grievance is received and confirmed against the Brick Kiln.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

SHIV RAM MAURYA
Digitally signed by SHIV RAM MAURYA
Date: 2020.09.17 13:39:32 +05'30'

Annexure-03

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या/H21972/सी–3/वायु 762/सहा0/24 दिनांक 30/12/2024

सेवा में,

मैसर्स किसान ब्रिक फील्ड (पूर्व नाम मै0 गंगा ब्रिक फील्ड), पंजीकृत
ग्राम–चाउपुर, परगना–मुजफ्फराबाद तहसील–बेहट,
जनपद–सहारनपुर। 6368688-1

यह कि उद्योग मै0 किसान ब्रिक फील्ड (पूर्व नाम मै0 गंगा ब्रिक फील्ड), ग्राम–चाउपुर, परगना–मुजफ्फराबाद तहसील–बेहट, जनपद–सहारनपुर जोकि कच्चे माल के रूप में मिट्टी, पानी एवं कोयले का उपयोग कर ईटो के उत्पादन हेतु उपरोक्त वर्णित स्थल पर कार्यरत है, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 2(K) के अन्तर्गत एक औद्योगिक संयंत्र है।

यह कि उद्योग मै0 किसान ब्रिक फील्ड (पूर्व नाम मै0 गंगा ब्रिक फील्ड), ग्राम–चाउपुर, परगना–मुजफ्फराबाद, तहसील–बेहट, जनपद–सहारनपुर को राज्य बोर्ड के पत्र संख्या एच 04278/सी–3/वायु–762/सहा0/2023 दिनांक 15.12.2023 के द्वारा कारण बताओ नोटिस जारी किया गया है। उक्त कारण बताओ नोटिस के अनुक्रम में आपके उद्योग का निरीक्षण क्षेत्रीय कार्यालय, सहारनपुर के प्राधिकृत अधिकारियों द्वारा दिनांक 06.12.2024 को किया गया। निरीक्षण के समय उक्त ईट भट्ठे द्वारा लगभग 20,000 ईट/दिन का उत्पादन किया जाता है। कच्चे माल के रूप में मुख्य रूप से मिट्टी, बालू एवं पानी का उपयोग किया जाता है। ईट भट्ठा हाई ड्राफ्ट प्रकृति का है। चिमनी ईट भट्ठे के मध्य स्थपित हैं। फ्लू गैस उत्सर्जन हेतु दो डक्ट चिमनी से जुड़ती है। चिमनी की भूतल से ऊँचाई लगभग 30 मी0 है। निरीक्षण के समय फ्लू गैस उत्सर्जन का नमूना एकत्र करने हेतु चिमनी पर पोर्टहोल, प्लेटफार्म व सीढ़ी की व्यवस्थ स्थापित नहीं पायी गयी। ईट भट्ठे में ईंधन के रूप में कोयले एवं लकड़ी का प्रयोग किया जाता है। ईट भट्ठे को पूर्व में किये गये निरीक्षण दिनांक 29.11.2023 के क्रम में राज्य बोर्ड द्वारा पत्र संख्या एच 04278/सी–3/वायु–762/सहा0/2023 दिनांक 15.12.2023 द्वारा कारण बताओ नोटिस जारी किया गया है, जोकि वर्तमान में प्रभावी है। जिसका प्रतिउत्तर वर्तमान तक प्राप्त नहीं है। ईट भट्ठा द्वारा राज्य बोर्ड से सहमति प्राप्त किये बिना ही भट्ठे का संचालन किया जा रहा है। जोकि पर्यावरणीय अधिनियमों का उल्लंघन होना दर्शाता है। क्षेत्रीय अधिकारी, सहारनपुर द्वारा अपने पत्र दिनांक 09.12.2024 के माध्यम से उद्योग के विरूद्व वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31ए के अन्तर्गत राज्य बोर्ड द्वारा जारी कारण बताओ नोटिस दिनांक 15.12.2023 की पुष्टि किये जाने की संस्तुति की गयी है।

अतएव जनहित एवं जन साधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि ईट भट्ठे के संचालन को रोका जाये।

अतः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियो के अधीन उद्योग मै0 किसान ब्रिक फील्ड (पूर्व नाम मै0 गंगा ब्रिक फील्ड), ग्राम–चाउपुर, परगना–मुजफ्फराबाद, तहसील–बेहट, जनपद–सहारनपुर के विरूद्व सक्षम अधिकारी के अनुमोदनोपरान्त बोर्ड के पत्र संख्या एच 04278/सी–3/वायु–762/सहा0/2023 दिनांक 15.12.2023 के द्वारा निर्गत कारण बताओ नोटिस की पुष्टि कर निम्नलिखित बन्दी आदेश तत्काल प्रभाव से जारी किये जाते है :–

1. यह कि उद्योग मै0 किसान ब्रिक फील्ड (पूर्व नाम मै0 गंगा ब्रिक फील्ड), ग्राम–चाउपुर, परगना–मुजफ्फराबाद तहसील–बेहट, जनपद–सहारनपुर के उत्पादन/संचालन कार्य को तत्काल प्रभाव से बन्द कर दे।
2. यह कि सक्षम अधिकारियों से यह अपेक्षा की जाती है कि उद्योग मै0 किसान ब्रिक फील्ड (पूर्व नाम मै0 गंगा ब्रिक फील्ड), ग्राम–चाउपुर, परगना–मुजफ्फराबाद तहसील–बेहट, जनपद–सहारनपुर को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दे।

इसके अतिरिक्त मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेशों के अनुक्रम में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार उद्योग मै0 किसान ब्रिक फील्ड (पूर्व नाम मै0 गंगा ब्रिक फील्ड), ग्राम–चाउपुर, परगना–मुजफ्फराबाद, तहसील–बेहट, जनपद सहारनपुर पर सक्षम अधिकारी के अनुमोदनोपरान्त उद्योग पर बोर्ड द्वारा किये गये निरीक्षण दिनांक 29.11.2023 (पूर्व में किये गये निरीक्षण तिथि) से दिनांक 30.06.2024 (सीजन समाप्ति तिथि तक 215 दिन) तथा दिनांक 06.11.2024 तक

(2)

(वर्तमान में भट्ठे के संचालन प्रारम्भ करने की तिथि) से निरीक्षण दिनांक 06.12.2024 एवं 31 दिन तक उल्लंघनकारी दिवस मानते हुए रू0 6250/–प्रतिदिन की दर से कुल 246 दिवसो हेतु कुल रू0 15,37,500/–(रू0 पन्द्रह लाख सैंतीस हजार पॉच सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाती है तथा निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति की धनराशि को 15 दिवस में निम्नलिखित **Payment Gateway** एवं विवरण के माध्यम से जमा किया जाना सुनिश्चित किया जाये।

Payment Gateway- https://erp.eshiksa.net/DirectFeesv3/UPPCB
Nature of Pollution- Air Pollution
EC imposed in compliance- UPPCB Order

अन्यथा की दशा में अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि को भू–राजस्व की भॉति वसूली कराये जाने की कार्यवाही प्रारम्भ कर दी जायेगी।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

पर्यावरण अभियन्ता,
प्रभारी, वृत्त–3

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, सहारनपुर को इस अनुरोध के साथ कि कृपया संबंधित अधीनस्थ को उद्योग मै0 एकिसान ब्रिक फील्ड (पूर्व नाम मै0 गंगा ब्रिक फील्ड), ग्राम–चाउपुर, परगना–मुजफ्फराबाद तहसील–बेहट, जनपद–सहारनपुर को तत्काल बन्दी सुनिश्चित कराये जाने हेतु निर्देशित करने का कष्ट करें।
2. पुलिस अधीक्षक, सहारनपुर को इस अनुरोध के साथ कि कृपया संबंधित अधीनस्थ को उद्योग मै0 किसान ब्रिक फील्ड (पूर्व नाम मै0 गंगा ब्रिक फील्ड), ग्राम–चाउपुर, परगना–मुजफ्फराबाद तहसील–बेहट, जनपद–सहारनपुर को तत्काल बन्दी सुनिश्चित कराये जाने हेतु निर्देशित करने का कष्ट करें।
3. मुख्य पर्यावरण अधिकारी, डब्लू0एम0डी0, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ0प्र0 पावर कार्पोरेशन लि0, सहारनपुर को इस निर्देश के साथ कि कृपया उद्योग मै0 किसान ब्रिक फील्ड (पूर्व नाम मै0 गंगा ब्रिक फील्ड), ग्राम–चाउपुर, परगना–मुजफ्फराबाद तहसील–बेहट, जनपद–सहारनपुर की विद्युत आपूर्ति तत्काल विच्छेदित कराना सुनिश्चित करें।
5. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर को इस निर्देश के साथ कि कृपया उद्योग मै0 किसान ब्रिक फील्ड (पूर्व नाम मै0 गंगा ब्रिक फील्ड), ग्राम–चाउपुर, परगना–मुजफ्फराबाद तहसील–बेहट, जनपद–सहारनपुर की जल आपूर्ति तत्काल विच्छेदित कराना सुनिश्चित करें।
6. क्षेत्रीय अधिकारी, उ0प्र0प्रदूषण नियंत्रण बोर्ड, सहारनपुर को इस निर्देश के साथ कि उद्योग मै0 एकिसान ब्रिक फील्ड (पूर्व नाम मै0 गंगा ब्रिक फील्ड), ग्राम–चाउपुर, परगना–मुजफ्फराबाद, तहसील–बेहट, जनपद–सहारनपुर को बोर्ड द्वारा जारी बन्दी आदेश को अपने स्तर से प्राप्त कराते हुए बन्दी सुनिश्चित करायें तथा अनुपालन आख्या बोर्ड मुख्यालय प्रेषित करें।

पर्यावरण अभियन्ता,
प्रभारी, वृत्त–3

Annexure - 04

बन्दी आदेश का अनुपालन

उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ के पत्रांक–एच21972सी–3/वायु 762/सहा–124 दिनांक–30.12.2024 के द्वारा मैसर्स किसान ब्रिक फील्ड (पूर्व नाम मै0 गंगा ब्रिक फील्ड), ग्राम चाउपुर, परगना–मुजफ्फराबाद, तहसील–बेहट, जनपद–सहारनपुर के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31ए के अन्तर्गत बन्दी आदेश जारी किये है। बन्दी आदेश का अनुपालन सुनिश्चित कराये जाने के सम्बन्ध में कार्यालय जिलाधिकारी, सहारनपुर के पत्रांक–884/C/SRE/G-11/2025 दिनांक–09.01.2025 द्वारा समिति का गठन किया गया है। गठित समिति द्वारा भट्टा प्रतिनिधि की उपस्थिति में बन्दी आदेश के अनुपालन में आज दिनांक– 15.1.2025 को मैसर्स किसान ब्रिक फील्ड (पूर्व नाम मै0 गंगा ब्रिक फील्ड), ग्राम चाउपुर, परगना–मुजफ्फराबाद, तहसील–बेहट, जनपद–सहारनपुर की बन्दी सुनिश्चित करायी गयी।

भट्टे की बन्दी की कार्यवाही के दौरान निम्न इकाईयां सील की गयी:–

1. भट्टे से संलग्न I.D फैन
2. I.D फैन चलाने वाले दो नग इंजन
3. —
4. —

ब्रिक फील्ड प्रतिनिधि का नाम व हस्ताक्षर– मुरसलीन (पार्टनर) 15/1/2025 9627992513

समिति के सदस्यों के हस्ताक्षर– (सचिन शर्मा) लेखपाल बेहट (अमर सिंह) राजस्व निरीक्षक मुजफ्फराबाद

~~सील सुपुर्दगी–~~ (धर्मवीर सिंह) A.S.I चौकी सहारनपुर (धर्मेन्द्र सिंह) S.H.O. फतेहपुर (ज्ञानेन्द्र ...) A.E.E U.P.P.C.B

सील सुपुर्दगी

थाना फतेहपुर जनपद सहारनपुर को बन्दी आदेश का अनुपालन बनाये रखने हेतु व सील सुरक्षा हेतु सुपुर्द किया।

मैसर्स किसान ब्रिक फील्ड, (पूर्वनाम मै0 गंगा ब्रिक फील्ड), ग्राम–चाउपुर, परगना–मुजफ्फराबाद, तहसील–बेहट, जनपद–सहारनपुर की दिनांक–15.01.2025 को बन्दी सुनिश्चित कराये जाने के दौरान लिये गये फोटोग्राफ्स।